

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4144/2021

This the 03rd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Umar Amin Wani, aged about 29 years, S/o Mohammad Amin Wani, R/o Sarnal, Bala, Anantnag.
2. Sartaj Amin Wani, Aged about 27 years, S/o Mohammad Amin Wani, R/o Sarnal Bala, Anantnag.

.....Applicants

(Advocate:- Mr. Suhail F Bandey)

Versus

1. Union Territory of Jammu & Kashmir through Principal Secretary to Government, Industries & Commerce Department, Civil Secretariat Jammu/Srinagar.
2. Director, Industries & Commerce, Kashmir Srinagar.
3. Jammu & Kashmir Services Selection Board through Secretary Zum Zum building, Rambagh, Srinagar/Hima Complex Channi Himmat Sector-3, Jammu.
4. Divisional Level Committee through its Convenor, Jammu and Kashmir Services Selection Board, Zum Zum Building, Rambagh, Srinagar/Hima Complex Channi Himmat Sector-3, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**ORDE R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicants submits that the applicants had preferred a representation (Annexure No. VI to the T.A.) before the respondents requesting them to take the selection process to its logical conclusion. He further submits that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the representation of the applicants by passing a reasoned and speaking order within a stipulated time frame.



2. We have heard Mr. Suhail F Bandey, learned counsel for the applicants and Mr. Amit Gupta, Additional Advocate General for the respondents and perused the record.

3. Looking to the facts and circumstances of the case as well as the limited prayer made by the learned counsel for the applicants, we are of the view that there will be no use keeping the T.A. pending and the same can be disposed of. Accordingly, the T.A. is disposed of with direction to the respondents to take a decision on the representation preferred by the applicants (Annexure No. VI to the T.A.) by passing a reasoned and speaking order within a month from the date of receipt of certified copy of this order. While taking a decision the respondents shall also consider the question of delay viz-a viz stale and dead claim as per law.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no order as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)